

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR

Date of order 10.4.2000

O.A.No. 59/99

Raju S/o Shri Sanwar Lal aged about 28 years, R/o Goga Gate, Harijan Basti, Mandir-Wali Gali, Bikaner, presently working as Contingent Sweeper, at Bikaner Post Office.

...Applicant.

vs.

1. Union of India through the Secretary, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.

2. The Post Master, Department of Post, Head Post Office, Bikaner. 334 001.

...Respondents.

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Mr. Manoj Bhandari, Counsel for the applicant.

Mr. Vineet Mathur, Counsel for the respondents.

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CORAM :

HON'BLE MR. A. K. MISRA, JUDICIAL MEMBER

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

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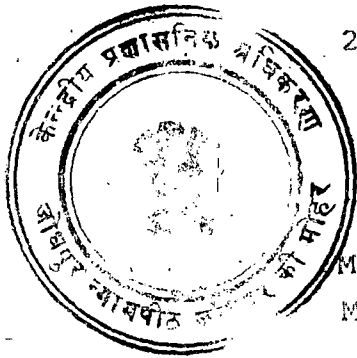
PER HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER :

In this application, under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for the following reliefs :-

(i) by an appropriate order or direction, the respondents be directed to grant the regular pay scale to the applicant on the post of Sweeper with all consequential benefits.

(ii) by an appropriate order or direction, the respondents be directed to consider the case

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of the applicant to grant him the permanent status of Sweeper as a Class IV employee after completion of 10 years of service with all consequential benefits.

(iii) that in the alternative, without prejudice to above, the respondents be directed to consider the case of the applicant for the grant of temporary status as per the scheme laid down by the Respondent Department for the regularisation of the Casual and Contingent staff.

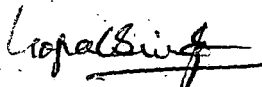
(iv) by an appropriate order or direction, the respondents be directed not to terminate the services of the applicant from the post of Sweeper on which he is discharging the duties continuously from last more than 16 years.

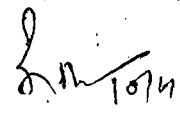
(v) any other appropriate order or direction which may be considered just and proper in the facts and circumstances of the case may kindly be passed in favour of the applicant."

2. However, during the hearing of the case, the learned counsel for the applicant restricted the prayer for consideration of the case of the applicant for appointment on regular basis as and when a clear vacancy is available in the Department.

3. We have considered the prayer of the applicant. Since the applicant has put-in more than eighteen years of service with the respondents, though on part-time basis, we consider it appropriate to dispose of the case with a direction to the respondents to consider the case of the applicant sympathetically as per the letter Annex. R/2 dated 16.8.1991.

4. The Original Application is disposed of accordingly. No order as to costs.


(GOPAL SINGH)
Adm. Member


(A. K. MISRA)
Judl. Member

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jrm

Rec'd by
m
17/4/1974

Part II and III destroyed
in my presence on 16.6.74
under the supervision of
section officer () as per
order dated 23/11/74

R/copy
m
17/4


Section officer (Records)